the State Governments, and the State Governments will be requested to undertake that work.

SHRI RAGHAVENDRARAO: May I know, Sir, whether the Government has been able to evolve any standard terminology for all these legal words?

SHRI C. C. BISWAS: That matter is under consideration. It is not quite easy to come to a definite conclusion. We are preparing for the changeover that is bound to take place some years hence. But a lot of preparatory work has got to be done, and many important matters have got to be considered.

DR. SHRIMATI SEETA PARMANAND: How long will it take the Government to be able to translate this important piece of legislation, which affects so many people, into Hindi? Also, Sir, has the Government given any instructions to the State Governments to give priority to the translation of this particular Act?

Shri C. C. BISWAS: I cannot give any definite information regarding the Hindu Marriage Act, but it will be translated. If this has not been already undertaken, I shall see to it that it is taken up at once.

TEMPORARY CIVILIAN EMPLOYEES IN THE ARMED FORCES

*202. SHRI M. VALIULLA: Will the Minister for Defence be pleased to state:

- (a) the number of temporary civilian employees in the Armed Forces; and
- (b) how many of them have been in service for more than a year?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHA):
(a) and (b). The information is not readily available but is being collected and will be laid on the Table of the Sabha.

SHRI M. VALIULLA: May I know the last figures that are available?

SARDAR S. S. MAJITHIA: The last figures are as follows: On 30th April 1955, it shows the strength at 2,65,000.

Shri M. VALIULLA: May I know, Sir, if there is any tendency to take up ex-servicemen, wherever the required qualifications are found in them?

SARDAR S. S. MAJITHIA: Yes, certainly. Wherever the ex-servicemen are found to fill the required qualifications, they definitely are preferred.

SHRI B. K. MUKERJEE: May I know, Sir, whether the civilians that are employed in the Armed Forces are governed by the Army Regulations or by the Civilian Regulations?

SARDAR S. S. MAJITHIA: They are governed by the Civil Regulations.

SEIZURE OF GOLD AT VANGURLA PORT

- *203. Shri M. VALIULLA: Will the Minister for Finance be pleased to state:
- (a) whether nearly 2,000 tolas of gold worth about Rs. 2 lakhs was seized by the Central Excise Staff at Vangurla Port during April 1955;
- (b) whether any prosecution has been launched against the smugglers; and
- (c) if so, what is the result of the prosecution?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. Guha): (a) Gold weighing 1998½ tolas valued at Rs. 1,89,857-8-0 was seized from an Arab Dhow "Mazrook" by the Central Excise Staff near Vangurla port on the 8th April 1955.